

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
PERPETUAL CAPITAL AND SERVICING PRIVATE LIMITED
OPERATING IN SECURITY AND FINANCING ACTIVITIES AT MUMBAI
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor along with PAN/ CIN/ LLP No.	M/S. Perpetual Capital and Servicing Private Limited CIN: U67190MH2007PTC177055
2.	Address of the registered office	83, Arcadia, Nariman Point, Mumbai - 400 021.
3.	URL of website	NA (The Corporate Debtor does not maintain any separate website; the RP had uploaded all the relevant information on the IBBI portal)
4.	Details of place where majority of fixed assets are located	As per the Balance sheet as on 31/03/2018 the Corporate Debtor does not have any Fixed Assets.
5.	Installed capacity of main products/ services	The Corporate Debtor was involved in providing Financial Advisory, Brokerage and Consultancy Services.
6.	Quantity and value of main products/ services sold in last financial year	NA (The books of accounts are incomplete after 31/03/2018 and other documents have yet not been received by the Resolution Professional. As per the information there are no services provided in the last financial year)
7.	Number of employees/ workmen	Zero (0)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are	May be obtained by sending an email to: perpetualcapital.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	May be obtained by sending an email to: perpetualcapital.cirp@gmail.com
10.	Last date for receipt of expression of interest	25-08-2023
11.	Date of issue of provisional list of prospective resolution applicants	28-08-2023
12.	Last date for submission of objections to provisional list	30-08-2023
13.	Process email id to submit EOI	perpetualcapital.cirp@gmail.com



Vijay P. Lulla
Resolution Professional
For Perpetual Capital and Servicing Private Limited
Regn no - IBBI /IPA -001/IP-P00323/2017-18/10593
Address: 201, Satchitanand Bldg, 12th Road, Khar (W), Mumbai- 400052
Place: Mumbai
Date: 10-08-2023

PERPETUAL CAPITAL AND SERVICING PRIVATE LIMITED

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

(CIN: U67190MH2007PTC177055)

83, Arcadia, Nariman Point, Mumbai - 400 021.

CORRIGENDUM TO EXPRESSION OF INTEREST

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Further to Form G (Invitation of Expression Interest) dated 10th August, 2023, published in Navarashtra (Marathi – Mumbai), Free Press Journal (English- Mumbai), Jagat Kranti (Hindi- New Delhi) and Financial Express (English - New Delhi) all dated 10th August, 2023, this is to inform that the last date to submit the Expression of Interest as mentioned in item no. 10 of said Form G has been extended from 25th August, 2023 to 09th September, 2023 and the following changes in the timelines may be noted.

Row No.	Description	Earlier Date	Revised Date
11	Date of issue of provisional list of prospective resolution applicants	28-08-2023	11-09-2023
12	Last date of submission of objections to provisional list	30-08-2023	13-09-2023

Date: 02/09/2023

Place: Mumbai

Vijay P. Lulla

Resolution Professional

Regn No: IBBI/IPA-001/IP-P00323/2017-18/10593